## GOVERNMENT OF INDIA MINISTRY OF PARLIAMENTARY AFFAIRS

#### LOK SABHA

## **UNSTARRED QUESTION NO. 1552**

TO BE ANSWERED ON TUESDAY, THE 12TH FEBRUARY, 2019

#### ADHERENCE TO MANUAL OF PARLIAMENTARY PROCEDURE

1552. SHRI TEJ PRATAP SINGH YADAV: SHRIMATI ANJU BALA: SHRI L.R. SHIVARAME GOWDA:

### Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

- (a) whether Manual of Parliamentary Procedure (MoP), under Chapter 11, stipulates that rules will be framed within a period of six months from the date on which the relevant statute came into force;
- (b) if so, whether only 2 to 5 percent of rules/regulations/bye-laws are framed by the concerned Ministries/Departments;
- (c) if so, the details thereof and the reasons therefor;
- (d) whether the time taken for framing rules of legislation after publication of approval in the official gazette exceeds a time limit of 15 days as per the MoP;
- (e) if so, the details thereof and the reasons therefore;
- (f) the number of legislations that have adhered to the time limit in Lok Sabha and Rajya Sabha during each of the last five years; and
- (g) the remedies by the Government to frame the rules of all legislations within the time frame?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND

MINISTER OF STATE IN THE MINISTRY WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL)

(a) to (g) The information is being collected from the concerned Ministries/Departments and will be laid on the Table of the House.